

From

The Additional Chief Secretary to Govt. of Haryana,
Industries & Commerce Department

To

1. All the Administrative Secretaries in the State of Haryana
2. All the Divisional Commissioners in the State of Haryana
3. All the Deputy Commissioners in the State of Haryana
4. All Joint Director/ Deputy Director, District Industries Centres in the State of Haryana

Memo No. Admn.III/COVID-19/2020/6222-A

Dated: the Chandigarh, 19.04.2020

Subject: Clarification regarding implementation of consolidated revised guidelines with regard to industry and other establishments.

This is in continuation to the Revenue Department instructions issued vide letter no. PS/FCR&ACS/2020/SPL-5 dated 19.04.2020 on the subject cited above.

Following clarifications are given in this regard. You are requested to note the same and ensure its implementation: -

1. Initially, permissions will be granted by the Committees on first come first service basis restricting the total number of industrial workers/ employees as prescribed below:

a) Approval of passes for industries applying for 0-25 persons:

- i. SDM level committee shall grant permission to a maximum of 1000 persons per block in rural areas in first phase.
- ii. SDM level committee shall grant permission to a maximum of 1000 persons per town (for corporation areas maximum of 2000) in urban areas in first phase.

b) Approval of passes for industries applying for 25-200 persons:

- i. ADC as well as Commissioner, Municipal Corporation shall grant permissions to maximum of 2000 persons each in their jurisdictions in first phase.
- ii. In case there is no municipal corporation in the district, maximum number of permissions shall be restricted to 2000 persons in that district.

c) Approval of passes for industries applying for more than 200 persons:

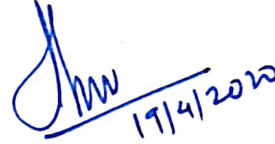


- i. DC shall grant permissions to a maximum of 3000 persons in the district in first phase.

Further issuance of passes will be decided after reviewing the prevailing situation.

2. The workers allowed in the in-situ labour in construction activities/ other activities shall not be accounted for in the permission limits mentioned for various committees as above. However restriction on in-situ will continue to apply as mentioned in the earlier instructions.

3. The passes earlier issued for essential services shall be valid during the extended lockdown period also.



Director, Industries & Commerce, Haryana
For Additional Chief Secretary to Govt. of Haryana
Industries & Commerce Department

Endst. No.: Admn.III/COVID-19/2020/6223-A

Dated: 19.04.2020

A copy of the above is forwarded to the following for information and necessary action:

1. Senior Secretary to the Chief Minister for kind information of Hon'ble CM
2. PS to the Dy. CM for kind information of Hon'ble Dy. CM
3. W/Chief Secretary to Government of Haryana
4. W/PSCM
5. W/APSCM
6. PS to ACS (I&C) for kind information of ACS (I&C)



Director, Industries & Commerce, Haryana
For Additional Chief Secretary to Govt. of Haryana
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